िश्री सत्य प्रकाश मत्त्रवीय ी

है त्रीर सरकारी देय भ्रगर वह दे पाता तो वह बद हो जाता है। इसलिए मेरा सरकार से ग्रनरोध कि इस ग्रोर भी सरकार को ध्यान देना चाहिए। अगर सरकार इस स्रोर ध्यान देगी ग्रौर किसानों की स्थिति में सुधार करने का प्रयास करेगी तो मैं साझता हं कि इस देश की जो श्रायिक उसमें सुधार की गजाङ्ग होगी।

उनसमाध्यक्ष महोदय, तीसरी योजना, जिसकी ग्रोर मै सरकार का ध्यान म्राकर्षित करना चाहता ह, वह योजना है स कार की---महिला समृद्धि योजना ।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Malaviya, it is 5 o'clock. Would you like to continue next week?

SHRI SATYA PRAKASH MALA-VIYA: Yes.

THE VICE-CHAIRMAN V. NARAYANASAMY): So discussion on the Private Members' resolution remains inconclusive.

SPECIA2L MENTIONS—Contd.

Non-implementation of recommendations of inter-ministerial committee appointed by textiles ministry

SHRI PRAGADA KOTAIAH Pradesh): Mr. Vice-Chairman, thank you for giving me this opportunity of making a mention on the serious problems of the handloom industry affecting millions of handloom weavers all over the country.

At the outet I thank our hon. Prime Minister for convening, for the first time in Independent India, a meeting of Chief Ministers of all the States and Union Territories in September last exclusively for discussing the problems of the handloom industry. I am particularly

holden to him for highlighting the problems of the handloom industry exhorting the Chief Ministers to personal interest to ensure that the benefits being given by the Government of India reach handloom weavers such as th, schemes under DRDA, TRYSEM, IAY, JRY and the handloom development contres together with quality dyeing unts aimed at providing full and remunerative employment to 7.5 lakh handlooms, capable of giving employment to 30 lakhs self-employed handloom weavers over a period of years commencing from the year 1993-94. It is highly desirable that Central and State level Committees with committed officers and knowledgeable handloom weavers are set up to oversee the actual implementation of these developmental programs to ensure that the beneidentified handloom fits reach the weavers.

I submit. Sir. that Textile Ministry headed by a dynamic and dedicated leader is anxious to resolve the problems of supply of yarn and other inputs at regulated , and reasonable prices, of free flow of adequate credit at low rates of interest and of effective enforcement of the handloom reservations to improve the living conditions of handloom weavers, who are still living below the poverty line. But the Ministry is not helpful to the Ministry of Textiles in making adequate provisions in the budget, as is done for the bonefit of organised and salaried sectors, who are having unions to shout slogans and make noise.

After repeated oral, written and telegraphic requests the Union Finance Minister held a meeting in his chamber on 19th August, 1992 to hear the representatives of the handloom industry. The meeting was attended by the Minister of State for Textiles and the top officers of both the Ministries.

I was given an opportunity of presenting the pending problems of handloom The mill and industry. powerloom. cloths sold in the name of cut-pieces free of fiscal leives were shown. The Finance

Minister then promised to solve these problems within one month. I hoped that the Finance Ministry would find satisfactory solutions to the problems at least by the commencement winter session in November, 1992. The Prime Minister, who was briefed by the Ministry of Textiles about the problems raised at the meeting quietly came the conclusion that a High Powered Committee should be appointed soon which might give a comprehensive port for providing protection and relief to handloom weavers. But finally the Ministry of Textiles constituted an Interministrial committee consisting of both the Ministries of Finance and Tentiles. Planning Commission and NABARD on 3rd September, 1992.

The Ministry of Textiles had circulated to the Inter-Ministerial Committee a detailed note on points raised by me at the meeting held on 19 August, 1992 and also on the difficulties being experienced by the Textiles Ministry view of the insignificant provision made in the budget for developing the handloom industry. The Inter-Ministerial Committee concluded its discussions and made recommendations in October, 1992 to help the handloom industry in matters relating to — (i) permitting tionalised Banks to implement the RBI Handloom Finance Scheme to provide adequate credit to the Primary Weavers' Cooperatives in certain States where the District Cooperative Central Banks running on losses and are unable finance the Primary Weavers' Cooperatives due to lack of own resources finance; (ii) identifying ways of augmenting credit to handloom weavers who are outside the Cooperatives through Small Industries Development Bank of India. It may not be out of place to mention here that only 20 per cent of the total 40 lakhs of handloom workers in country are receiving work from Cooperatives. Thus 80 per cent of the total 40 lakh handlooms working outside coops in the country are denied opportunity of obtaining institutional

Every one of us is fluances. that the aim of nationalising the banks was to help the poor, but the rich, usual, are fully availing credit from banks: (iii) abolition of Salex Tax, single and multiple and also Central tax levied on varn and other inputs of the handloom industry: (iv) reduction of excise duty on dyes and chemicals and supply of these items at reduced rates to recognised handloom associations or organisations; (v) implementation of concessions announced in the excise duty for polyster filament yarn to help handloom industry; (vi) levy of graded excise duty on cone yarn and to ensure the implementation of the orders of the Government directing the mills to produce hank yarn for handlooms to the extent of 50 per cent of their marketable varn: (vii) Revision of levy of excise duty on mill and powerloom cloth which is sold freely free from fiscal levies such a way as to ensure collection additional revenue of about Rs. remove the crores and also to cost handicap of handlooms as was stated in the 1985 Textile Policy and endorsed by the Abid Hussain Committee which had reviewed the effects of implementation of the 1985 Textile Policy. This referred to by the hon Prime Minister on 23-2-1993 at the CPP(I) meeting and the Finance Minister was also present at the meeting; lastly, the Inter-Ministerial Committee recommended creation of Handloom Development Fund either from the National Renewal Fund otherwise to undertake supply of at least 25 per cent of the total requirement of yarn to the handloom industry sonable rates. This proposal was also accepted by the Planning Commission. The Finance Minister is silent over the suggestion of the Textile Ministry authorising the excise officers with powers of Development Commissioners Handlooms to effectively enforce handloom reservation as several States fluenced by powerful lobbies of the powerloom industry are not keen on enforcing the reservation. This is how the Finance Ministry is functioning. Is it for the people or not? Lastly I submit through you, Sir, that our hon. Minister who is committed to the welfare [Shri Pragada Kotajah]

of handloom weavers who constitute the bulk of the weaker section, should kindly intervene and see that the Ministry of Finance implements the recommendations of the Interministerial Committee and accepts the suggestions of the Ministry of Textiles so as to help handloom weavers and others who depend upon the subsidiary occupations of the handloom industry. I appeal to the hon. Members of this August House to use their good offices and insist upon the Ministry of Finance to implement the recommendations of the Inter-Ministerial Committee to help the handloom industry.

Thank you.

श्री वह मदेव भ्रानन्य पातवान (बिहार): उपसभाध्यक्ष महोदय, में इस विशेष) उल्लेख से श्रपने को संबद्ध करता हूं और इसका समर्थन करता हूं।

श्री स॰ एस॰ श्रहलुवालिया (बिहार) उपसभाध्यक्ष महोदय, श्री प्रागदा कोटइया साहब ने जो विशेष उल्लेख हथकरघा के बारे में उठाया है यह बहुत दिनों से इस क्षेत्र में काम कर रहे हैं श्रीर बहुत महत्वपूर्ण यह मुद्दा है । पीछे प्रधान मंत्री महोदय ने भी हैं डलूम वीवर्स के लिए एक पालिसी डिक्लयर की थी। उसके साथ साथ श्री कोटइया ने जिन जिन बातों की मांग की है अपने विशेष उल्लेख के माध्यम से जन्हें स्वीकार करने के लिए श्राप भी सरकार को निर्देश देने की कपा करें।

SHRI M. A. BABY (Kerala): Sir, I fully associate myself with our hon. Colleague who has been, with missionary zeal, taking up the cause of the handloom weavers in our country and I appreciate This is one of his most stellar performances that I have seen in this House and the House should lend its unanimous support to the most serious issue that has been taken up by the hon. Member. Sir, in relation to that, I would also like to mention that when the Britishers, foreigners, came to our country, we were very much advanced in the textile industry and the muslin that was produced in dur country was imported by other countries and we were exporting them. And

in order to ensure that the textiles produced by the imperialist countries should be sold in our country, in order to make India their market, they adopted the most cruel practice of chopping the hands of the Indian handloom weavers.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly conclude.

SHRI M. A. BABY: Now, Sir, there is an invisible chopping of the hands of the handloom weavers as a result of the new Economic Policy which we were discussing just now. If the present Economic Policy is followed, whatever steps the Government takes, these are not going to help the handloom weavers. So, I would request. (Interruptions)

श्री एस॰ एस॰ ग्रहतुवासिया (विहार) : पहलें श्रीप खादी पहनना शुरू कर, हैंडलूम पहनना शुरू करें।

SHRI M. A. BABY: Definitely ...

THE VIOE-CHAIRMAN (SHRI V. NARAYANASAMY): He has raised a very serious issue...(Interruptions)

SHRI M. A. BABY: I fully agree with you. At the same time...(Interruptions)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): No, Mr. Baby... (Interruptions)

SHRI M. A. BABY: Even if the Government is not going to reverse its Economic Policy, which I ask for, the Central Government should take some special steps to protect the interests of the handloom weavers. This is my humble request.

डा॰ फागुनीराम (बिहार): जो थी प्रागदा कोटैया जी ने ग्रपने विचार रखे हैं उससें मैं ग्रपने को भी सम्बद्ध करता हूं।

THE VICE-CHAIRMAN (SHRI V. INARAYANASAMY): The hon. Minister of State for Finacne is here. The hon senior Member has raised a very important issue which concerns lakhs of hand-loom weavers and I think the Government will consider the issue and come to the House with the proposal.

Need for giving approval to Indo-Singapore Trade Corridor

(Tamil SHRI S. MUTHU MANI Nada); Sir, thank you for providing me this opportunity. I take this opportunity to impress upon the Government the need for giving an early approval to the Indo-Singapore Trade Corridor near in the larger interests of the nation. Our hon. Chief Minister has already sent the details of the project to the Centre, The Government of Tamil Nadu has been pursuing the proposal for an Indo-Singapore Trade Corridor. The objective is to attract direct foreign investment from Singapore where because of constraints of space and other infrainvestors are looking for prostructure. sites. The Governpective investment ment of Tamil Nadu has taken a number of steps for setting up this project. About 2,000 acres of land have been identified at Sholinganallur near Madras. Plans have also been drawn up for developing the roads around this site to improve access to the site. The site had been seen by a high level Singapore delegation which visited Madras in February, 1993. Since the Singapore investors have the choice of going to the indutrial parks at Indonesia, Malaysia, etc., which are closer to Singapore, a detailed study was undertaken to examine what policy changes would be required to attract investment. Discussions at the official level were also held to explore this aspect. Based on this examination, detailed project report was prepared and sent in October, 1993, by the Government of Tamil Nadu to the Government of India for approval by the Foreign

investment Promotion Board. Among the emportant changes asked for are the increase in the access to the domestic tariff area from the present 30 per cent to 50 per cent for export oriented units. Already 50 per cent access to domestic tariff area is permitted for certain areas like food processing while for electornics it is 40 per cent. The project envisages development of about 650 acres in the first phase. This is proposed to be developed by a separate company with equity holding by a Singapore company, a local Indian company and the Government of Tamil Nadu. The project cost is estimated at about Rs. 640 crores and is expected to generate annual exports of the order of Rs. 3600 crores. The hon. Chief Minister of Tamil Nadu. Dr. Puratchi Phalaivi had requested for early clearace of this project in the recent meeting of the National Development Council in September, 1993.

The same request was made in the memorandum presented by the Chief Minister of Tamil Nadu to the Prime Minister in November, 1993. Since the project is pending for approval before the Foreign Investment Promotion Board, I request the Centre to expedite the approval for the said project as it will turn the a boon for India.

Thank you. Sir.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY); Now I adjourn the House till 11.00 a.m. on Monday.

The House then adjourned at sixteen minutes past five of the clock till eleven of the clock on Monday, the 13th December, 1993.